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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1518/96

Date of Order: 2.1.97

BETWEEN :

K.Parameshwar

.. Applicant.

AND

1. The Sub Divisional Officer,
Telecom. Peddapalli,
Karimnagar Dist.

2. The Telecom District Manager,
Karimnagar.

3. The Chief General Manager, Telecom,
Doorsanchar Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.Ch.Jagannadha Rao

Counsel for the Respondents

.. Mr.K.Ramulu

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.K.Ramulu, learned standing counsel for the respondents.

2. This OA is filed for re-engagement of the applicant as casual mazdoor.

3. When the application was taken up for admission hearing, the learned counsel for the applicant submitted that he will approach the departmental authorities for redressal of his grievance and he is not pressing this OA.





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4. Hence the OA is dismissed as withdrawn with liberty to approach the departmental authorities. No costs.

~~(S.P. JAI PARAMESHWAR)~~
Member (Jud1.)

~~one~~
(R.RANGARAJAN)
Member (Admn.)

~~2/1/97~~

Dated : 2nd January, 1997

(Dictated in Open Court)

Amrit Singh
Dr. Registration (S)

sd

Copy to:-

1. The Sub Divisional Officer, Telecom Peddapalli, Karimnagar District.
2. The Telecom District Manager, Karimnagar.
3. The Chief General Manager, Telecom, Doorsanchar Bhavan, Hyd.
4. One copy to Sri. Ch. Jagannadha Rao, advecate, CAT, Hyd.
5. One copy to Sri. K.Ramulu, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-